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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **FAO(OS) 232/2019**

**ABHA GUPTA**

..... Appellant

Through **Mr. Vinay Sharma, Advocate**

versus

**RAVINDRA KUMAR GUPTA & ORS**

..... Respondents

Through **Mr. Vikas Bharti, Adv. for R-3, 5 & 6  
and LR's of R-2**

**CORAM:**

**JOINT REGISTRAR (JUDICIAL) MS. SAVITRI (DHJS)**

**ORDER**

% **21.01.2022**

**CM APPL. 35043/2021 (for impleadment of LR's of deceased R-2)**

1. Learned counsel for all the LR's of deceased R-2 has joined the proceedings and accorded his No Objection qua the present application.
2. Even otherwise, the application is formal in nature and there is no legal impediment in allowing the same. I hereby allow the same and LR's of deceased R-2, as mentioned in the application, are allowed to be substituted in her place, subject to filing of amended memo of parties within 2 weeks.
3. Death Certificate of deceased R-2 has already been filed on record along with the present application. It is taken on record.



4. Application stands disposed of.

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5. There is a date already fixed before the Hon'ble Court.

**SAVITRI  
JOINT REGISTRAR  
(JUDICIAL)**

**JANUARY 21, 2022/sm**